



IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO(S). OF 2026  
(@ SPECIAL LEAVE PETITION (CRL.) NO(S).7354 OF 2025)

T. PRABHAKAR RAO

APPELLANT

VERSUS

THE STATE OF TELANGANA

RESPONDENT

OPERATIVE PORTION OF THE ORDER

Leave granted.

Since we are granting the relief of anticipatory bail to the appellant herein, for the sake of convenience, the operative portion of the order shall be released today itself.

Appeal is allowed and disposed of with the following directions:

1. In the event of arrest of the appellant, the Arresting Officer shall release the appellant on bail, subject to furnishing cash security in the sum of Rs.25,000/- (Rupees Twenty-Five Thousand only) with two like sureties.
2. The appellant shall extend complete cooperation in the ensuing investigation and trial, if any.
3. The appellant shall not misuse his liberty and shall not in any way influence the witnesses or tamper with the material on record.

4. The appellant shall surrender his passport with the concerned Trial Court.

5. The appellant shall not travel abroad without the permission of the Trial Court.

Any infraction of the aforesaid conditions may entail cancellation of anticipatory bail granted by this Court.

With the aforesaid directions, the Criminal Appeal is allowed.

....., J  
(B.V. NAGARATHNA)

....., J  
(R. MAHADEVAN)

NEW DELHI  
MARCH 10, 2026

ITEM NO.301

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S).7354/2025

[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 02-05-2025 IN CRLP NO. 4207/2025 PASSED BY THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD]

T. PRABHAKAR RAO

PETITIONER(S)

VERSUS

THE STATE OF TELANGANA

RESPONDENT(S)

IA NO. 162342/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA NO. 123339/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA NO. 162343/2025 - EXEMPTION FROM FILING O.T.

IA NO. 172402/2025 - INTERVENTION APPLICATION

IA NO. 138491/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA NO. 123340/2025 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 10-03-2026 This matter was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA  
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) : Mr. Anurag Kulharia, Sr. Adv.  
Ms. Aakriti Jain, AOR  
Dr. Navya , Adv.

For Respondent(s) : Mr. Sidharth Luthra, Sr. Adv.  
Mr. Kumar Vaibhaw, Adv.  
Mr. Samba Siva Reddy, Adv.  
Ms. Devina Sehgal, AOR  
Mr. Kartikey Dang, Adv.  
Ms. Somaya Gupta, Adv.

Mr. Basa Mithun Shashank, Adv.  
Mr. Pramod Kumar Singh, Adv.  
Mr. Manish Tiwari, AOR

M/S. Godavari Law Associates, AOR

UPON hearing the counsel the Court made the following  
O R D E R

**OPERATIVE PORTION OF THE ORDER:**

Leave granted.

Appeal is allowed and disposed of in terms of the operative portion of the order, which is placed on file.

Pending application(s), if any, shall stand disposed of.

(B. LAKSHMI MANIKYA VALLI)  
COURT MASTER (SH)

(DIVYA BABBAR)  
COURT MASTER (NSH)

(REASONED ORDER SHALL FOLLOW)